

97715-47/0-109/2024

97715-10/04/2024

To,
The Registrar,
National Green Tribunal
Principal Bench, New Delhi.

Subject- Factual and Action taken Joint Committee report in compliance of order dated 02.02.2024 in O.A. No. 698/2023 "Kaushalya Sharma V/s Mathura Vrindavan Development Authority & Anr.

Respected Sir,

In the above noted case Hon'ble Tribunal has given following recommendations:-

1. Project proponent to obtain Occupancy certificate from MVDA and NOC from UPPCB respectively.
2. Project proponent to obtain permission from CGWA/CGWB for withdrawal of ground water from Bore wells installed inside premises.
3. Project proponent to operate DG set only after ensuring appropriate stack height.
4. Project proponent to ensure that RWH is cleaned and RWHs are made operational as per norms and only rain water is discharged into RWH pits.
5. Project proponent to ensure Green Belt and parking norms as per approved plan of MVDA.
6. MVDA to provide status and ensure compliance of Green Belt and Parking norms as per approved plan of MVDA."

In compliance of above recommendation UPPCB Officers visit the site inspection report is annexed as Annexure No.-1) and find that project proponent have comply the direction regarding green belt development and obtaining permission from CGWA for withdrawal of ground water from Bore wells installed inside the premises. Project proponent have make appropriate stack height of D.G. set (Photographs are annexed as annexure-2).

Project proponent have been also obtain CTO for pollution department vide letter No 206418/UPPCB/Mathura(UPPCBRO)/CTO/both/MATHURA/2024 Dated-10.04.2024 Copy is attached as Annexure No.-3.

Accordingly a factual report is being submitted with the present letter for kind perusal and further action in this regard.

Your faithfully,


Regional Officer

Enclosure-As above.

C.C :- For Kind information please:-

1. Member Secretary, UP Pollution Control Board, Lucknow.
2. District Magistrate, Mathura.
3. Sri Pradeep Mishra, Advocate H'ble N.G.T., New Delhi.
4. Chief Environment Officer (Circle-4), U.P. Pollution Control Board, Lucknow.
5. Chief Law Officer, U.P. Pollution Control Board, Lucknow.


Regional Officer

Annexure No-1

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-698/2023 "कौशल्या शर्मा बनाम मथुरा-वृन्दावन विकास प्राधिकरण, मथुरा एवं अन्य" में पारित आदेश दिनांक-02.02.2024 के अनुपालन के सम्बन्ध में स्थलीय निरीक्षण आख्या।

आपके आदेशानुसार संदर्भित सॉसाइटी का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 08.04.2024 को किया गया। निरीक्षण के समय सॉसाइटी प्रतिनिधि के रूप में श्री प्रवीन तायल, प्रोपराइटर उपस्थित थे। बिन्दुवार निरीक्षण आख्या निम्नवत् है-

1. संदर्भित सॉसाइटी मै० पारस रियलटैक लिमिटेड, जीएच-08, रूकमणी विहार, वृन्दावन, मथुरा पर स्थापित है, जो ताज ट्रैपेजियम क्षेत्र के अन्दर है।
2. संदर्भित सॉसाइटी का कुल क्षेत्रफल 6997.90 वर्ग मी० है। कॉलोनी के बिल्डअप एरिया-13593.04 वर्ग मी० (ब्लॉक सं०-1 से 8) (ब्लॉक सं०-01-1814.546 वर्ग मी०, ब्लॉक सं०-02-1420.446 वर्ग मी०, ब्लॉक सं०-03-1211.236 वर्ग मी०, ब्लॉक सं०-04-2044.191 वर्ग मी०, ब्लॉक सं०-05-2048.216 वर्ग मी०, ब्लॉक सं०-06-1511.991 वर्ग मी०, ब्लॉक सं०-07-1814.546 वर्ग मी०, ब्लॉक सं०-08-1896.640 वर्ग मी०, शॉपिंग-31.195 वर्ग मी०) पर निर्माण किया गया है।
3. संदर्भित सॉसाइटी को राज्य बोर्ड से सशर्त सहमति (जल/वायु) अवधि-31.03.2026 तक निर्गत है।
4. संदर्भित सॉसाइटी द्वारा ग्राउण्ड वॉटर के निष्कर्षण हेतु उ०प्र० ग्राउण्ड वॉटर अथॉरिटी से अनापत्ति प्राप्त है, जिसकी छायाप्रति संलग्न है।
5. संदर्भित सॉसाइटी में स्थापित डी०जी० सेट क्षमता-62.5 केवीए से सम्बद्ध एकजॉस्ट/चिमनी की ऊँचाई निर्धारित मानकों के अनुरूप स्थापित है।
6. संदर्भित सॉसाइटी में 02 नग रैन वॉटर हार्वेस्टिंग स्थापित है।
7. निरीक्षण के समय संदर्भित सॉसाइटी में लगभग 10% भू-भाग पर ग्रीनबेल्ट/वृक्षारोपण किया गया है (फोटोग्राफ्स संलग्न हैं)।

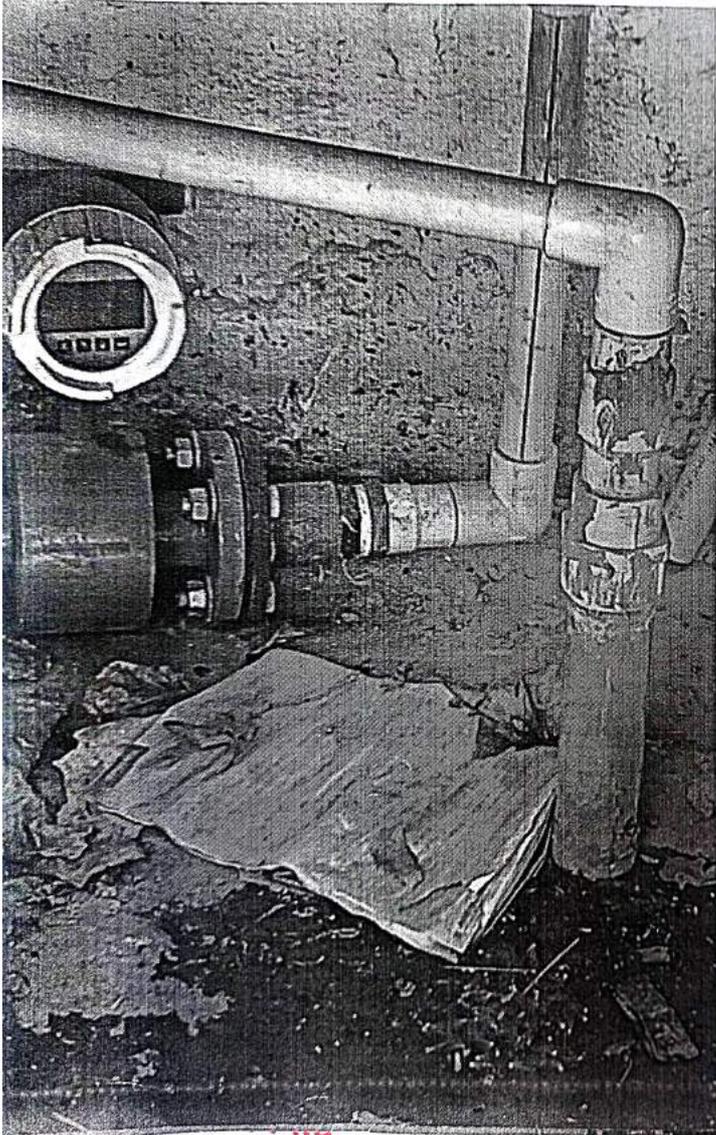
निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

क्षेत्रीय अधिकारी महोदय,



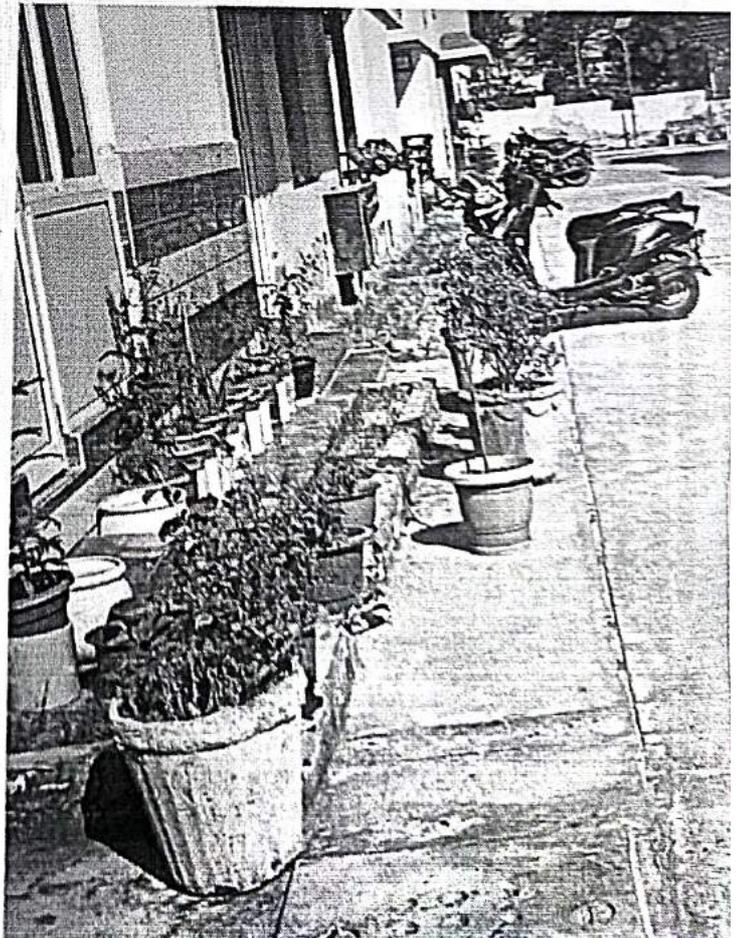
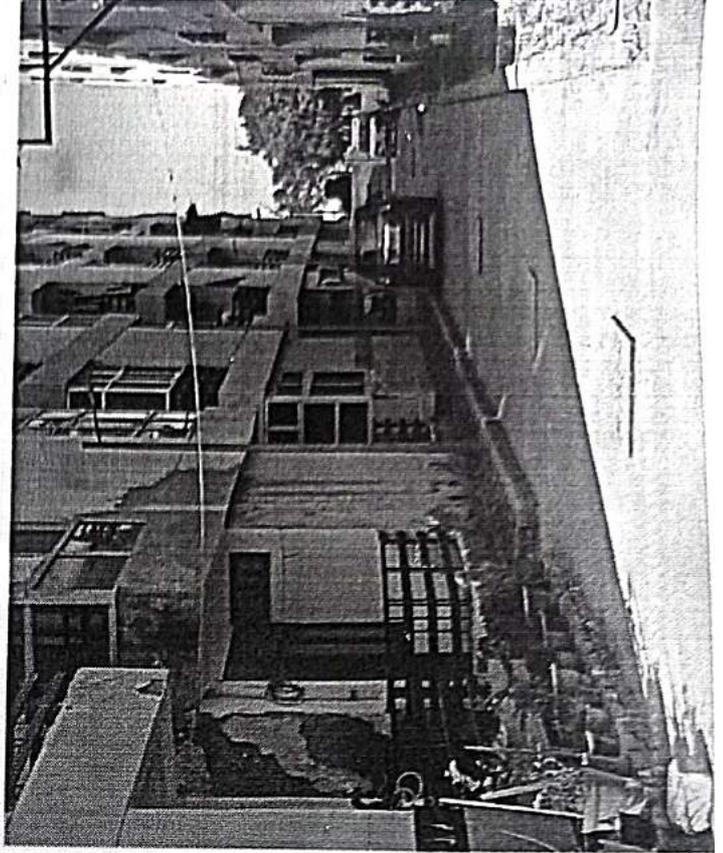

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सहा०पर्या० अभियन्ता

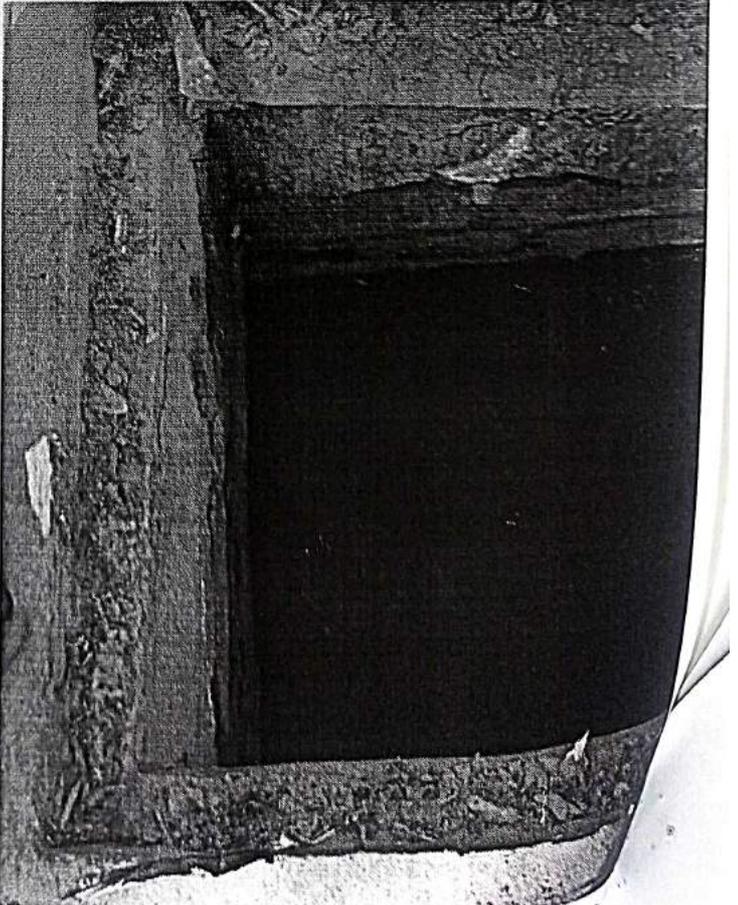
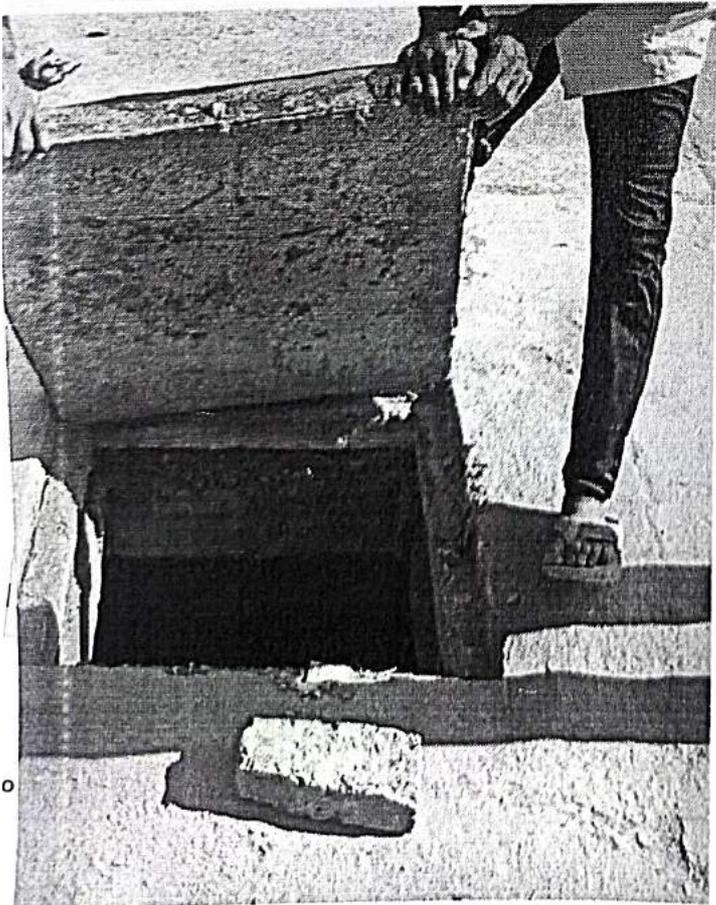
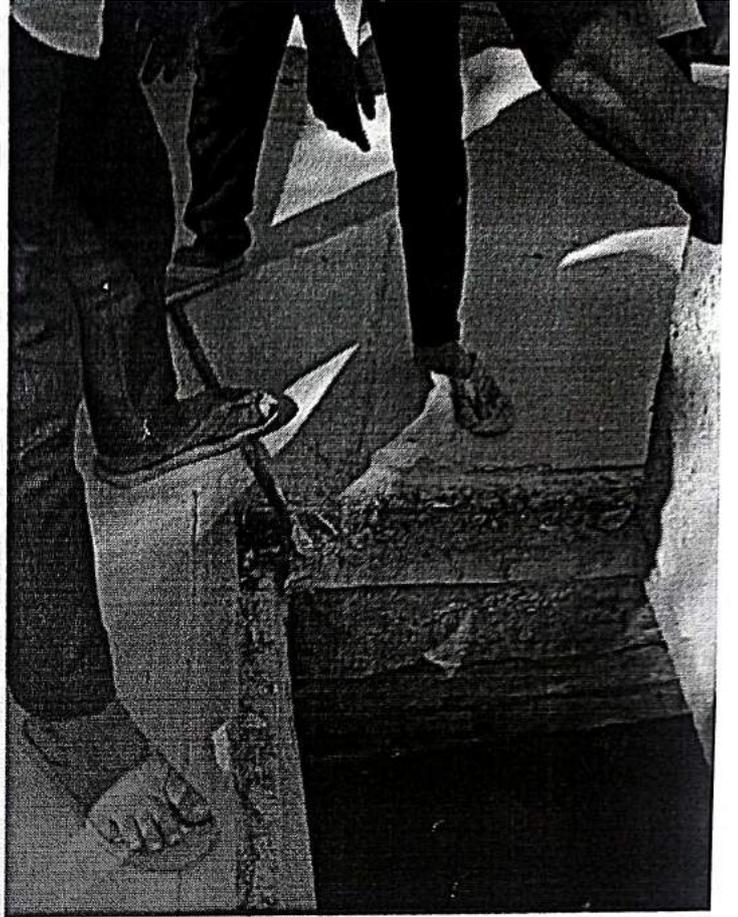
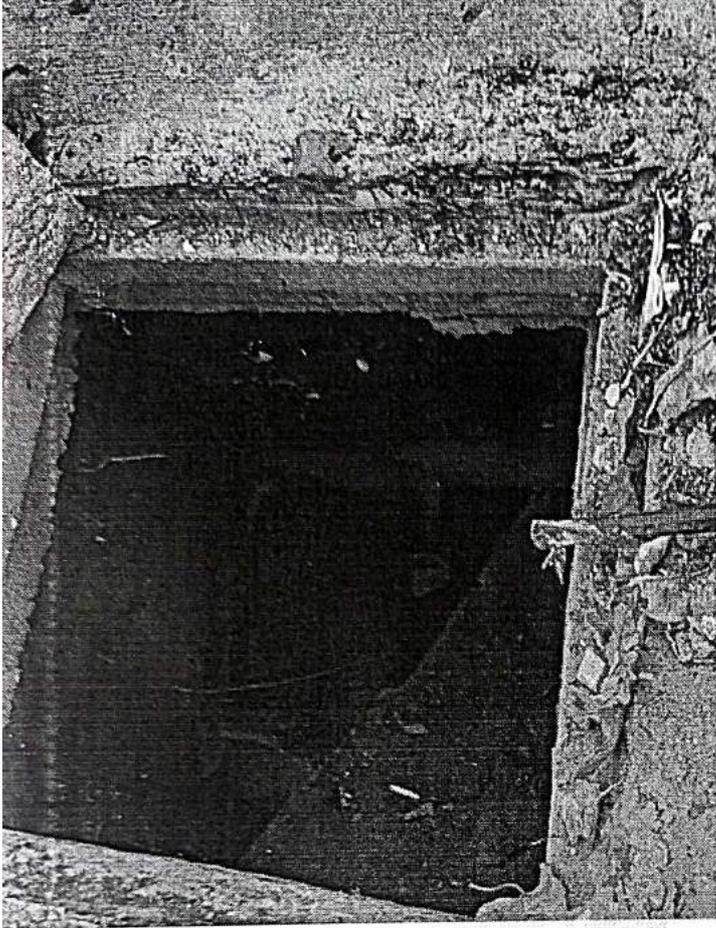

(आर०वी० सिंह)
सहा०वैज्ञा० अधिकारी



Latitude: 27.56584
Longitude: 77.6597
Elevation: 201.9642m
Accuracy: 3.0m
Time: 08-04-2023 15:48
Note: Paras Malhura

Photo by: [unclear]





10/04/2024, 16:33



GROUND WATER DEPARTMENT
(Namami Ganga & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

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Form B (C)
[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2016]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC035205
VALID FROM 02/04/2024 TO 01/04/2029
(1810(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2016)

Registration No.: 202403000168			
Name of the Owner	PRATEEN TRAYAL	Company Name	FARAS REALTECH LIMITED
Designation	Director	Authorization Letter	Download
Company Address (as per the form)	GH-08, RUKMAN VIHAR, VRINDAVAN, MATHURA	Application No.	MT14022418U0019
Address of the Applicant	GH-08 Rukman Vihar, Vrindavan, Mathura	Specimen Signature	
Date of Submission	07/03/2024		
Location Particulars			
District	Mathura	Block	MATHURA
Plot No./Chowk No.	GH-08, RUKMAN VIHAR, VRINDAVAN, MATHURA	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	01/10/2024	Depth of the Well (in meter)	60.00
Type of Well	Tube Well/Boring	Assembly Size (For Tube Well)	
Purpose of well	Bulk User	H.P. of the Pump	3.00
Strainer Position (For Tube Well)		Rate of Withdrawal (m ³ /hr.)	10.00
Type of Pump Used	Submersible		
Operational Device	Electric Motor	Maximum Allowable Running Hours Per Day:	6.00
Date of Energization (in Case of Electric Pump)		Recharge Required	7707.00
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	10.00		
Maximum Allowable Annual Extraction of Ground Water:	21800.00		

Water

24, 16:33

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No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Holder of this NOC is hereby directed to assure annual recharge of 7707.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill form 1(A) for registering his/her well within 60 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m³/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NADET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc., within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited individual institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every user shall affix digital water flow meters (conforming to BIS/IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / Information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lit capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / Information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Lighu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plant(s) (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :09/04/2024

Place:Mathura

This certificate is electronically generated and does not require digital signature



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

206418/UPPCB/Mathura(UPPCBRO)/CTO/both/MATHURA/2024

Date: 10/04/2024

To,

M/s

PARAS REALTECH LIMITED

GH-06, RUKMANI VIHAR, VRINDAVAN, MATHURA

Application Id-
25495177

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to PARAS REALTECH LIMITED located at GH-06, RUKMANI VIHAR, VRINDAVAN, MATHURA. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA PARAS REALTECH LIMITED granted for the period from 01/04/2024 to 31/03/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Colony Total Area- 6997.90 SQM	6997.90	Numbers/Year
2	Total Buildup area - 13593.04 SQM (Block 1-8)	13593.04	Numbers/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	90.0 KLD	Terminal STP	Nagar Nigam Drain

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	6.5 to 8.5
2	BOD (mg/L)	30 mg/l
3	TSS (mg/L)	100 mg/l

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG Set-62.5 KVA	Diesel	1	Particulate Matter	As per norms

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

SCHEDULE – A

1. The applicant shall make an application along with prescribed fee for grant of renewal of consent at least 30 days before the date of expiry of this consent.

2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the trade effluent, raw material used and processes employed.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder, wind direction recorder. 4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. Any up-set condition in any of the plant/plants of the factory, which is likely to result in, increased effluent discharge and/or result violation of the standards mentioned above, shall be reported to this Board by fax / e-mail / telegram under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 5 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a).The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals. b). The industry shall maintain following records to accessible to the Board, whenever required. 1. Analysis reports of waste water/ emissions. 2. Log book for operation of pollution control systems. 3. Inspection book.
9. The applicant shall at his own cost get the samples of emissions / effluents collected and analysed from the U.P.P.C.B. and other Laboratories which are established as per the guidelines and norms of MoEF&CC and CPCB for the parameters indicated in Schedule - B and shall submit in duplicate the reports thereof to the Board every month.
10. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
11. The applicant shall submit Environment statement before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments. The unit shall submit balance sheet/C.A. Certificate on quarterly basis for verification of consent fee. If consent fee are shortage then difference fee are liable to pay by unit as per rule.
12. The applicant shall comply with the directives / orders issued by the Board in this order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law / Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
13. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
14. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
15. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
16. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
17. The applicant shall exhibit the Consent order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

18. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

19. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunal, TTZA, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.

SCHEDULE - B

Special Conditions:

01. The industry shall comply with ambient air quality standards of SO₂ - 80 g/m³; NO_x - 80 g/m³, PM_{2.5} - 60 g/m³ ; PM₁₀ - 100 g/m³ ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
02. The industry shall meet the following National Ambient Air Quality standards in respect of Noise. Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)
03. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CTE & CTO of the Board.
04. Proper handling, storage, utilization and disposal of all the solid waste should be ensure in environmentally sound manner.
05. The following Rules and Regulations notified by the MOEF & CC, GOI shall be implemented. a) E-Waste Management Rules, 2016. b) The Plastic Waste Management Rules, 2016. c) Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016.
06. Greenbelt of adequate density & thickness shall be developed & maintained all along the periphery in an area of 33% of total project area.
07. The industry shall ensure that there shall not be any change in the process technology, raw materials and scope of working without prior approval from the Board.
08. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
09. All the pollution control equipment / measures installed by the industry should be intact during the consent period & test report of ETP outlet will submit on quarterly basis.
10. The industry shall comply with all the directions issued by the Board from time to time & use non cyanide process/non cyanide based chemicals.
11. The industry shall submit condition wise compliance report of this CTO order to the Regional Office, Mathura regularly on a half yearly basis by 1 st January and 1 st July of each calendar year.
12. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
13. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection.
14. The unit should produce land use certificate within month failing which the consent may be revoked.
15. Unit shall ensure that domestic effluent discharge through Septic Tank, Soak Pit/STP as per norms.
16. Unit shall be ensure the domestic effluent should be treated by STP and Treated STP effluent will be used in horticulture.
17. In case of failure to comply with any of the consent conditions, the consent order issue to you stands

automatically revoked without any notice on this behalf.

Copy to:

Chief Environmental Officer (Circle-4), U.P. Pollution Control Board, Lucknow

Pankaj Yadav Digitally signed
by Pankaj Yadav
Date: 2024.04.10
16:07:51 +05'30'

**Regional Officer
MATHURA**

Pankaj Yadav Digitally signed
by Pankaj Yadav
Date: 2024.04.10
16:08:06 +05'30'

**Regional Officer
MATHURA**



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने बोने या कटलरी को प्राथमिकता दी जाय।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है। वेस्ट/अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें। इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें। प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है। वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं। उपयोग में न होने पर बिजली उपकरणों को बंद करें। स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।